

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-610/PB/2020

IN THE MATTER OF:

M/s. Zoom Communications Ltd.

...PETITIONER

Vs

M/s. Global Emerging Markers India Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 15.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :Adv. Megha Mukerjee.

ORDER

Ld. Counsel on behalf of the Financial Creditor is present and submitted that in terms of order dated 22.04.2024, they have filed the written submissions and the same is available on the e-portal. Ld. Counsel on behalf of the Corporate Debtor is present and sought further time to file written submissions. Time period of one week is granted. List the matter on **31.05.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)